POST OFFER PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF

KAASHYAP TECHNOLOGIES LIMITED

Registered Office: 33/8, C. P. Ramaswamy Road, B.R. Complex, II Floor, Alwarpet, Chennai - 600 018

Tel.: +91-44-24985620; Fax +91-44-24986863; E-mail id: investor.grievance@kaashyap.com

The details, subsequent to the completion of the Open Offer made vide Public Announcement ('PA') dated March 31, 2010 and the corrigendum to the PA dated July 20, 2010 and the Letter of Offer dated July 14, 2010 sent to the shareholders of Kaashyap Technologies Limited ('Target Company') under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ("SEBI (SAST) Regulations"), issued by Birla Capital and Financial Services Limited as Manager to the Open Offer on behalf of TAIB Securities Mauritius Limited ('Acquirer') to acquire 13,14,54,982 equity shares of Re.1/- each (representing 20% of the outstanding voting capital) of the Target Company at a price of Re. 0.76 (Paise Seventy Six only) (inclusive of interest) per fully paid-up equity share payable in cash, are as under:

1. Name of the Target Company : Kaashyap Technologies Limited
2. Name and Address of the Acquirer, including PAC : M/s. TAIB Securities Mauritius Limited
10th Floor, Raffles Tower, 19 Cybercity, Ebene, Mauritius[a]
PAC : Not Applicable
3. Name of Manager to the Offer : Birla Capital and Financial Services Limited
4. Name of Registrar to the Offer : Bigshare Services Private Limited
5. Date of Opening of the Offer : Saturday, July 24, 2010
6. Date of Closing of the Offer : Thursday, August 12, 2010
7. Details of the acquisition :

<table>
<tr><th>Sr. No.</th><th>Particulars</th><th colspan="2">Proposed in the offer document</th><th colspan="2">Actuals</th></tr>
<tr><td>1.</td><td>Offer price</td><td colspan="2">Re. 0.76[b]</td><td colspan="2">Re. 0.76[b]</td></tr>
<tr><td>2.</td><td>Share holding of Acquirer (No. & % of the voting capital) before MOU/PA[c]</td><td colspan="2">21,20,80,000 (32.27%)</td><td colspan="2">21,20,80,000 (32.27%)</td></tr>
<tr><td>3.</td><td>Shares acquired under Share Purchase Agreement (No & % of voting capital)</td><td colspan="2">Not Applicable</td><td colspan="2">Not Applicable</td></tr>
<tr><td>4.</td><td>Shares acquired in the open offer (No & % of the voting capital)</td><td colspan="2">13,14,54,982 (20.00%)</td><td colspan="2">4,70,34,152 (7.16%)</td></tr>
<tr><td>5.</td><td>Size of the open offer (No of shares multiplied by offer price per share)</td><td colspan="2">Rs. 9,99,05,787</td><td colspan="2">Rs. 3,57,45,955.52</td></tr>
<tr><td>6.</td><td>Shares acquired after PA but before 7 working days prior to closure date, if any (No. & % of voting capital)</td><td colspan="2">NIL</td><td colspan="2">NIL</td></tr>
<tr><td>7.</td><td>Post offer share holding of Acquirer (No. & % of voting capital) (2+3+4+6)</td><td colspan="2">29,06,83,392 (44.23%)</td><td colspan="2">20,57,62,562[d] (31.31%)</td></tr>
<tr><td rowspan="2">8.</td><td rowspan="2">Pre & Post offer share holding of public (No. & % of voting capital) other than Acquirer [e]</td><td>Pre Offer</td><td>Post Offer</td><td>Pre Offer</td><td>Post Offer</td></tr>
<tr><td>49,80,46,498 (75.77%) (refer note c below)</td><td>36,65,91,516 (55.77%)</td><td>49,80,46,498 (75.77%) (refer note c below)</td><td>45,15,12,346 (68.69%) (refer note c & d below)</td></tr>
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Notes:

a. The Acquirer has since the date of the Letter of offer changed its registered office.

b. Includes interest component of Rupee 0.02.

c. The Acquirer has sold 5,28,51,590 (8.03%) equity shares of the Target Company after the PA but before the date of the letter of offer. Thus the shareholding of the Acquirer on the date of the Letter of offer is 15,92,28,410 (24.23%) equity shares.

d. The Acquirer has sold 5,00,000 (0.08%) equity shares after the closure of the offer on August 30, 2010.

e. Includes promoter shareholding, i.e. shareholding other than the Acquirer.

8. Status of the escrow account, whether released or not: 90% amount held in Escrow account was transferred to Special Account on August 18, 2010.
9. Payment of interest, if any to the shareholders along with the details thereof: The Offer Price of Paise Seventy Six per equity share includes an interest component of Rupee 0.02 only from December 16, 2009 till March 31, 2010 and subsequent delay thereafter in terms of the SEBI (SAST) Regulations, since approvals from Reserve Bank of India and Financial Services Commission, Mauritius were obtained after SEBI approval.
10. Status of Investor complaints received, if any: Nil

This Public Announcement will also be available on the SEBI's website www.sebi.gov.in

The Acquirer and its Directors accept responsibility for the information contained in this Post Offer Public Announcement and also accept responsibility for the obligations of Acquirer as laid down in the SEBI (SAST) Regulations and subsequent amendments thereof.

Issued on behalf of Acquirer by the Manager to the Offer:

BIRLA CAPS

BIRLA CAPITAL AND FINANCIAL SERVICES LIMITED
(A Yash Birla group company)
SEBI REGN NO.: INM000011567
Dalamal House, 1st Floor, J. B. Marg,
Nariman Point, Mumbai - 400 021.
Tel: +91 22 66168400/428; Fax: +91 22 22047835
Email: sheela@birlacaps.com
Contact Person: Ms. Sheela Chhatwani

Place : Mumbai
Date : August 31, 2010